

ITEM NO.35
SECTION XVI-A

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Transfer Petition(s) (Civil) No(s). 1249-1250/2020

ASHWINI KUMAR UPADHYAY & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 05-04-2021 These petitions were called on for hearing today.

For Parties

Mr. Ashwini Kumar Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR
Mr. Manish Kumar, Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Gurmeet Singh Makker, AOR
Dr. Nishesh Sharma, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

T.P. (C) No.1249/2020

Service is complete on both the respondents as per certificate of service received from High Court but no one entered appearance on their behalf.

T.P. (C) No.1250/2020

An email received from learned counsel for the petitioner(s) stating therein that copy of petition has already been served upon standing counsel for Respondent Nos.1 & 2. Service is deemed complete, but no one has entered appearance on their behalf.

At this stage, Dr. Nishesh Sharma, learned counsel for Mr.

Gurmeet Singh Makker, learned AOR while appearing for Respondent Nos.1 & 2 seeks and granted four weeks' time to file Vakalatnama and counter affidavit on behalf of said respondents.

Four weeks' time, as a last chance, is granted to Respondent No.3 to file counter affidavit.

After expiry of four weeks' time, Registry to process the matters for listing before Hon'ble Court as per rules.

RAJIV KALRA
Registrar

(RG)